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Agrahayana 25, 1943 (Saka)

LOK SABHA DEBATES
(English Version)

Seventh Session
(Seventeenth Lok Sabha)



(Vol. XV contains Nos. 11 to 18)

LOK SABHA SECRETARIAT
NEW DELHI

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^{2*} Available in Master copy of Debate, placed in Library.

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LOK SABHA DEBATES

LOK SABHA

Thursday, December 16, 2021/Agrahayana 25, 1943 Saka)

The Lok Sabha met at Eleven of the Clock.

[HON. SPEAKER *in the Chair*]

REFERENCE BY THE SPEAKER

**Loss of life of Group Captain Varun Singh, the lone survivor of IAF
Helicopter crash on 8th December, 2021**

[Translation]

HON. SPEAKER: I have to inform the House that Group Captain Varun Singh, who was seriously injured in helicopter crash on 08th December, 2021, has passed away yesterday on 15th December, 2021 in Bengaluru. On behalf of the House, I extend my heartfelt condolences to his family and pray to God to give them strength to bear this immense loss.

Now the House will remain silent for some time in honour of the departed soul.

11.01 hrs

The Members then stood in silence for a short while.

[Translation]

HON. SPEAKER: Om Shanti: Shanti: Shanti:

—————

HON. SPEAKER: Hon. Members, please wait for a minute.

... (*Interruptions*)

11.02 hrs

OBSERVATION BY THE SPEAKER

Swarnim Vijay Diwas, the Fiftieth Liberation Day of Bangladesh

HON. SPEAKER: Hon. Members, on Golden Jubilee Occasion of Bangladesh Liberation Day, our nation is celebrating today the Golden Victory festival. On this momentous occasion, we recall the exemplary courage and tenacity displayed by the Bangladeshi freedom fighters as well as valiant soldiers of the Indian Army, Navy, Air Force and Border Security Force. The saga of their extraordinary valour and sacrifice will always be a source of inspiration for the generations to come. On behalf of this House, I extend warm greetings to the people, Parliament and the Government of our friendly nation - Bangladesh on the occasion of the Golden Jubilee year of Independence.

... (*Interruptions*)

[Translation]

HON. SPEAKER: Question Hour.

11.04 hrs

At this stage Shri Kalyan Banerjee, Shri Hibi Eden, Prof. Sougata Ray and some other hon. Members came and stood on the floor near the Table.

... (Interruptions)

ORAL ANSWERS TO QUESTIONS

HON. SPEAKER: Q. No. 261 – Shri Dipsinh Shankersinh Rathod – Not present.

... (Interruptions)

HON. SPEAKER: Shri Mohanbhai Kundariya.

... (Interruptions)

HON. SPEAKER: Hon. Minister.

... (Interruptions)

(Q. 261)

SHRI HARDEEP SINGH PURI: Hon. Speaker Sir, I lay my answer on the table.

... (Interruptions)

HON. SPEAKER: I urge you, request you that the Question Hour is an important time. You should make maximum use of your resources during this time.

... (Interruptions)

HON. SPEAKER: Fix the accountability of the government.

... (Interruptions)

HON. SPEAKER: Please co-operate in delivering the policies and programs to the last person through this Question Hour in the interest of the country and the public.

... (*Interruptions*)

HON. SPEAKER: Question No. 262 – Hon. Rahul Gandhi ji.

... (*Interruptions*)

(Q. 262)

SHRI RAHUL GANDHI: Hon. Speaker Sir, this is regarding the murder which has taken place in Lakhimpur Kheri. ... (*Interruptions*)

HON. SPEAKER: Please mention the Question No.

... (*Interruptions*)

SHRI RAHUL GANDHI: Hon. Speaker Sir, the murder that has been committed in Lakhimpur Kheri.... (*Interruptions*)

HON. SPEAKER: Hon. Member, please ask your question.

... (*Interruptions*)

SHRI RAHUL GANDHI: Sir, I am speaking about the same. ... (*Interruptions*)

HON. SPEAKER: Yes, please ask your question.

... (*Interruptions*)

SHRI RAHUL GANDHI: Sir, I am speaking about the same. ... (*Interruptions*) regarding the murder that has been committed in Lakhimpur Kheri.

HON. SPEAKER: Hon. Member, ask the question.

... (*Interruptions*)

SHRI RAHUL GANDHI: Sir, a murder has been committed in Lakhimpur Kheri and a Minister whose... ^{3*} is in it.... (*Interruptions*)

HON. SPEAKER: Hon. Member, please ask your question.

... (*Interruptions*)

SHRI RAHUL GANDHI: Where it has been said that there is a Conspiracy. We should be allowed to speak about it.... (*Interruptions*)

HON. SPEAKER: You are a senior Member. You speak on Question No. 262.

... (*Interruptions*)

SHRI RAHUL GANDHI: Your Minister here has * to the farmers... ^{4*} he should resign. ... (*Interruptions*)

HON. SPEAKER: No, you are a senior Member. Please come to your question.

I am giving you a chance to speak on the question.

... (*Interruptions*)

SHRI RAHUL GANDHI: I am speaking about the same. ... (*Interruptions*)

HON. SPEAKER: I am giving you a chance to speak on the question.

... (*Interruptions*)

SHRI RAHUL GANDHI: Sir, please let me speak. ... (*Interruptions*)

HON. SPEAKER: Yes, you please continue.

... (*Interruptions*)

SHRI RAHUL GANDHI: Please, let me speak.... (*Interruptions*)

³* Not recorded as ordered by the Chair.

⁴* Not recorded as ordered by the Chair.

HON. SPEAKER: You ask the question, I will give you the opportunity.

... (*Interruptions*)

SHRI RAHUL GANDHI: Here, the Minister ... * that is... * has done....

(*Interruptions*)

HON. SPEAKER: I will give you sufficient time on the question that you have asked during the Question Hour.

... (*Interruptions*)

SHRI RAHUL GANDHI: He should be punished for that. ... (*Interruptions*)

HON. SPEAKER: Please ask your question.

... (*Interruptions*)

SHRI RAHUL GANDHI: He should be punished. ... (*Interruptions*)

HON. SPEAKER: Please ask your question.

... (*Interruptions*)

HON. SPEAKER: Joshi ji, do you want to say something?

... (*Interruptions*)

THE MINISTER OF PARLIAMENTARY AFFAIRS; MINISTER OF COAL AND

MINISTER OF MINES (SHRI PRAHLAD JOSHI): Sir, the Members of the

Congress Party are standing in the well. ... (*Interruptions*) They want to speak

from there, ask questions from there.... (*Interruptions*) This is not right. ...

(*Interruptions*) They should call back their Members. ... (*Interruptions*) How can

it be done?... (*Interruptions*) They want to remain in the well and would also like to talk. ... (*Interruptions*) It will not work like this. ... (*Interruptions*)

HON. SPEAKER: Hon. Member, don't you want to ask questions? I have given you enough time and ample opportunities to ask question, but it seems you don't want to ask questions. Hon. Member, it is something contradictory! You say you are not given a chance to speak in the House, but today, I am giving you opportunity to speak on the question and you are not asking.

... (*Interruptions*)

SHRI RAHUL GANDHI: Yes, Sir, the Minister. ... (*Interruptions*)

HON. SPEAKER: Speak on the question. First, speak the question number.

... (*Interruptions*)

SHRI RAHUL GANDHI: He should now be expelled from the Government. ... (*Interruptions*)

HON. SPEAKER: No, speak on the question.

... (*Interruptions*)

SHRI RAHUL GANDHI: He... ^{5*} is.... (*Interruptions*)

HON. SPEAKER: No, speak on the question.

... (*Interruptions*)

^{5*} Not recorded as ordered by the Chair.

SHRI RAHUL GANDHI: Action should be taken against this Minister. ...

(Interruptions)

HON. SPEAKER: Question No. 263 – Shri M.K. Raghavan.

... *(Interruptions)*

HON. SPEAKER: Question No. 263 – Shri Jugal Kishore Sharma.

... *(Interruptions)*

(Q. 263)

SHRI JUGAL KISHORE SHARMA: Hon. Speaker sir, through you, I want to tell the hon. Minister. ... *(Interruptions)*

HON. SPEAKER: Hon. Member, outside the House they say that discussion does not happen. I want to discuss, communicate, ask question in the Question Hour.

... *(Interruptions)*

SHRI JUGAL KISHORE SHARMA: Under the leadership of Narendra Bhai Modi ji, the people of Jammu have got many gifts, many large projects. ... *(Interruptions)*

HON. SPEAKER: This approach of yours is wrong.

... *(Interruptions)*

SHRI JUGAL KISHORE SHARMA: There are two big projects, one is the project of Jammu Metro Rail and the other is AIIMS. ... *(Interruptions)*

HON. SPEAKER: I am requesting you again to maintain the decorum in the House. Question Hour is an important time.

... *(Interruptions)*

SHRI JUGAL KISHORE SHARMA: I want to tell the Minister that the Metro Rail project... *(Interruptions)* a survey has been conducted up to the Bari Brahmana. ... *(Interruptions)*

HON. SPEAKER: Do you not want that the Question Hour to proceed?

... *(Interruptions)*

SHRI JUGAL KISHORE SHARMA: This survey should be done up to Vijaypur.
... (*Interruptions*)

HON. SPEAKER: Please go to your seat. I will give you opportunity to speak after the Question Hour.

... (*Interruptions*)

SHRI JUGAL KISHORE SHARMA: Work on AIIMS at Vijayapur is going on. If metro rail reaches Vijaypur, the people of Jammu will get huge benefits from it.
... (*Interruptions*)

HON. SPEAKER: I will give ample time and opportunity to discuss every subject.

... (*Interruptions*)

SHRI JUGAL KISHORE SHARMA: My request to the Minister is that the project started from Bantalab, Jammu, for which the survey has been done up to Bari Brahmana, should be extended up to Vijaypur. ... (*Interruptions*)

HON. SPEAKER: Hon. Member, this is wrong. Please set a good practice. This is the Parliament of the country, please maintain its dignity.

... (*Interruptions*)

SHRI JUGAL KISHORE SHARMA: Metro rail should reach Vijaypur and everyone will get benefit from it. I want to know this from the Minister. ... (*Interruptions*)

HON. SPEAKER: I would request you again.

... (*Interruptions*)

HON. SPEAKER: I will give you enough time and opportunity for every subject and every issue.

... (*Interruptions*)

[English]

SHRI HARDEEP SINGH PURI: Sir, Q. No. 263 relates to urban housing and Pradhan Mantri Awas Yojana. The hon. Member has asked a question on the Metro Rail in Jammu and Kashmir. ... (*Interruptions*) The hon. Member has desired that the current metro proposal be extended from the present point to the AIIMS. ... (*Interruptions*) In this regard, I can tell the hon. Member that we will really have to consider this and, as we develop the Metro Project, we will be having stakeholders' consultation. ... (*Interruptions*) I will be happy to take those into account including the views of the hon. Member and consult other stakeholders for extending that Metro line. ... (*Interruptions*)

[Translation]

HON. SPEAKER: I will give you enough time and opportunity for every subject and every issue.

... (*Interruptions*)

HON. SPEAKER: It would be good if you go to your seat.

... (*Interruptions*)

HON. SPEAKER: I will give you a chance to speak after the Question Hour on the subject and issue you want to discuss.

... (*Interruptions*)

HON. SPEAKER: Your approach is not right. What is the message that you want to convey to the common people?

... (*Interruptions*)

HON. SPEAKER: It is the 75th year of independence. It is a celebration of the Democracy, the Parliament.

... (*Interruptions*)

HON. SPEAKER: No, this is wrong.

... (*Interruptions*)

HON. SPEAKER: Bringing these placards, shouting slogans in Parliament is not a good practice. The public has elected you to raise their issues, discuss their problems, discuss their difficulties.

... (*Interruptions*)

HON. SPEAKER: You come with placards, this is a wrong practice.

... (*Interruptions*)

^{6*}WRITTEN ANSWERS TO QUESTIONS

(Starred Question Nos. 264 to 280
Unstarred Question Nos. 2991 to 3220)

^{6*} For Questions, please refer to Master copy of English version, placed in Library.

You can also visit <https://sansad.in/ls/questions/questions-and-answers> for more information.

HON. SPEAKER: The House is adjourned till 2 P.M.

11.11 hrs

The Lok Sabha then adjourned till Fourteen of the Clock.

... (Interruptions)

14.00 hrs

The Lok Sabha reassembled at Fourteen of the Clock.

(Shri Bhartruhari Mahtab in the Chair)

At this stage, Shri Benny Behanan, Shri Dhanush M. Kumar, Prof. Sougata Ray and some other hon. Members came and stood on the floor near the Table.

... (Interruptions)

14.02 hrs

PAPERS LAID ON THE TABLE

[Translation]

HON. SPEAKER: Now the papers will be laid on the Table.

Item No. 2 – General (Retd.) V. K. Singh ji.

... (Interruptions)

HON. SPEAKER: Shri Krishan Pal ji.

... (Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRY (SHRI KRISHAN PAL): Chairman Sir, I lay the following papers on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Electricity Regulatory Commission, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Electricity Regulatory Commission, New Delhi, for the year 2020-2021.

[Placed in Library, See No. LT 5663/17/21]

- (2) A copy each of the following papers (Hindi and English versions) under sub section 1(b) of Section 394 of the Companies Act, 2013:-

- (a) (i) Review by the Government of the working of the NTPC Limited, New Delhi and its subsidiaries for the year 2020-2021.
- (ii) Annual Report of the NTPC Limited, New Delhi, and its subsidiaries for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5664/17/21]

- (b) (i) Review by the Government of the working of the North Eastern Electric Power Corporation Limited, Shillong, for the year 2020-2021.
- (ii) Annual Report of the North Eastern Electric Power Corporation Limited, Shillong, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5665/17/21]

- (c) (i) Review by the Government of the working of the THDC India Limited, Rishikesh, for the year 2020-2021.
- (ii) Annual Report of the THDC India Limited, Rishikesh, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5666/17/21]

- (d) (i) Review by the Government of the working of the TUSCO Limited, Rishikesh, for the year 2020-2021.

- (ii) Annual Report of the TUSCO Limited, Rishikesh, for the year 2020-2021, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5667/17/21]

- (e) (i) Review by the Government of the working of the NHDC Limited, Bhopal, for the year 2020-2021.

- (ii) Annual Report of the NHDC Limited, Bhopal, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5668/17/21]

- (f) (i) Review by the Government of the working of the NHPC Limited, Faridabad, for the year 2020-2021.

- (ii) Annual Report of the NHPC Limited, Faridabad, for the year 2020-2021, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5669/17/21]

- (g) (i) Review by the Government of the working of the Power System Operation Corporation Limited, New Delhi, for the year 2020-2021.

- (ii) Annual Report of the Power System Operation Corporation Limited, New Delhi, for the year 2020-2021, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5670/17/21]

- (h)
 - (i) Review by the Government of the working of the SJVN Limited, Shimla, for the year 2020-2021.
 - (ii) Annual Report of the SJVN Limited, Shimla, for the year 2020-2021, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5671/17/21]

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 59 of the Energy Conservation Act, 2001 :-

- (i) The Bureau of Energy Efficiency Appointment and Terms and Conditions of Service of Director General (Amendment) Rules, 2021 published in Notification No. G.S.R. 544(E) in Gazette of India dated the 9th August, 2021.
- (ii) The Bureau of Energy Efficiency (Manner and Time for Conduct of Energy Audit) Amendment Regulations, 2021 published in Notification No. F. No. 18/1/BEE/DISCOM/2021 in Gazette of India dated the 28th October, 2021.
- (iii) The Bureau of Energy Efficiency (Manner and Intervals of Conduct of Energy Audit in Electricity Distribution Companies) Regulations, 2021 published in Notification No. F. No. 18/1/BEE/Discom/2021 in Gazette of India dated the 7th October, 2021.

[Placed in Library, See No. LT 5672/17/21]

(4) A copy each of the following Notifications (Hindi and English versions) under Section 179 of the Electricity Act, 2003:-

- (i) The Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021 published in Notification No. G.S.R. 751(E) in Gazette of India dated the 22nd October, 2021.

- (ii) The Electricity (Promotion of Generation of Electricity from Must Run Power Plant) Rules, 2021 published in Notification No. G.S.R. 752(E) in Gazette of India dated 22nd October, 2021.
- (iii) The Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (Second Amendment) Regulations, 2021 published in Notification No. L-1/236/2018/CERC in Gazette of India dated 13th September, 2021.
- (iv) The Central Electricity Regulatory Commission (Power System Development Fund) Regulations, 2019 published in Notification No. L-1/247/2019/CERC in Gazette of India dated 26th November, 2019.
- (v) The Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) (First Amendment) Regulations, 2020 published in Notification No. L-1/253/2019/CERC in Gazette of India dated 2nd November, 2019.

- (vi) Notification No. L-1/42/2010/CERC published in Gazette of India dated 1st November, 2021 repealing the Central Electricity Regulatory Commission (Regulation of Power Supply) Regulations, 2010 alongwith Central Electricity Regulatory Commission (Regulation of Power Supply)(First Amendment) Regulations, 2021.

[Placed in Library, See No. LT 5673/17/21]

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI RAMESWAR TELI): Speaker Sir, I beg to lay the following papers on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Society for Petroleum Laboratory, Noida, for the year 2020-2021, along with Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Society for Petroleum Laboratory, Noida, for the year 2020-2021.

[Placed in Library, See No. LT 5674/17/21]

- (2) A copy each of the following papers (Hindi and English versions) under sub section 1(b) of Section 394 of the Companies Act, 2013:-

- (a) (i) Statement regarding Review by the Government of the working of the Hindustan Petroleum Corporation Limited, Mumbai, for the year 2020-2021.
- (ii) Annual Report of the Hindustan Petroleum Corporation Limited, Mumbai, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5675/17/21]

(b) (i) Review by the Government of the working of the Oil and Natural Gas Corporation Limited, New Delhi, for the year 2020-2021.

(ii) Annual Report of the Oil and Natural Gas Corporation Limited, New Delhi, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5676/17/21]

(c) (i) Review by the Government of the working of the GAIL (India) Limited, New Delhi, for the year 2020-2021.

(ii) Annual Report of the GAIL (India) Limited, New Delhi, for the year 2020-2021, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5677/17/21]

(d) (i) Statement regarding Review by the Government of the working of the Balmer Lawrie Investments Limited, Kolkata, for the year 2020-2021.

- (ii) Annual Report of the Balmer Lawrie Investments Limited, Kolkata, for the year 2020-2021, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5678/17/21]

- (e) (i) Statement regarding Review by the Government of the working of the Indian Strategic Petroleum Reserves Limited, Noida, for the year 2020-2021.

- (ii) Annual Report of the Indian Strategic Petroleum Reserves Limited, Noida, for the year 2020-2021, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5679/17/21]

- (f) (i) Statement regarding Review by the Government of the working of the Bharat Petro Resources Limited, Mumbai, for the year 2020-2021.

- (ii) Annual Report of the Bharat Petro Resources Limited, Mumbai, for the year 2020-2021, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5680/17/21]

- (g) (i) Statement regarding Review by the Government of the working of the ONGC Videsh Limited, New Delhi, for the year 2020-2021.

- (ii) Annual Report of the ONGC Videsh Limited, New Delhi, for the year 2020-2021, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5681/17/21]

- (h) (i) Statement regarding Review by the Government of the working of the Balmer Lawrie and Company Limited, Kolkata, for the year 2020-2021.

- (ii) Annual Report of the Balmer Lawrie and Company Limited, Kolkata, for the year 2020-2021, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5682/17/21]

- (3) A copy [Hindi and English versions] each of the following Notifications under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:-

- (i) The Naphtha (Acquisition, Sale, Storage and Prevention of Use in Automobile) Amendment Order, 2021 published in Notification No. G.S.R. 631(E) in Gazette of India dated the 14th September, 2021.
- (ii) The Lubricating Oil and Greases (Processing, Supply and Distribution Regulation) (Amendment) Order, 2021 published in Notification No. G.S.R. 770(E) in Gazette of India dated the 28th October, 2021.

[Placed in Library, See No. LT 5683/17/21]

(4) A copy of the Oil Industry (Development Amendment) Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R. 829(E) in Gazette of India dated the 23rd November, 2021, under sub-section (3) of Section 31 of the Oil Industry (Development) Act, 1974.

[Placed in Library, See No. LT 5684/17/21]

... (*Interruptions*)

[English]

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): Sir, on behalf of Shri Kaushal Kishore, I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

- (i) Review by the Government of the working of the Housing and Urban Development Corporation Limited, New Delhi, for the year 2020-2021.
- (ii) Annual Report of the Housing and Urban Development Corporation Limited, New Delhi, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5685/17/21]

(2) A copy each of the following notifications (Hindi and English versions) under

Section 58 of the Delhi Development Act, 1957:-

- (i) The Delhi Development Authority (Disposal of Developed Nazul Land) Amendment Rules, 2021 published in Notification No. G.S.R.168(E) in Gazette of India dated 11th March, 2021.
- (ii) S.O.668(E) published in Gazette of India dated 12th February, 2021, regarding the modifications in Unified Building Bye-Laws (UBBL) for Delhi - 2016.
- (iii) S.O.770(E) published in Gazette of India dated 19th February, 2021, regarding fixation of rates to be applied for enhanced FAR for residential properties, Coop. Group Housing, Mixed Use/ Commercial Streets and

- commercial properties (Excluding Hotel and parking Plots) arising out of MPD 2021.
- (iv) S.O.886(E) published in Gazette of India dated 24th February, 2021, regarding the modifications in Unified Building Bye-Laws (UBBL) for Delhi - 2016.
 - (v) S.O.1519(E) published in Gazette of India dated 9th April, 2021, regarding fixation of rates to be applied for Enhanced FAR for residential properties, Coop. Group Housing, Mixed Use/ Commercial streets and commercial properties (Excluding Hotel and parking Plots) arising out of MPD 2021.
 - (vi) The “Transit Oriented Development (TOD) Regulations” published in Notification No. S.O.1582(E) in Gazette of India dated 13th April, 2021,.
 - (vii) S.O.2615(E) published in Gazette of India dated 29th June, 2021, regarding the modifications in Unified Building Bye-Laws (UBBL) for Delhi -2016.
 - (viii) S.O.2778(E) published in Gazette of India dated 12th July, 2021, regarding fixation of rates to be applied for Enhanced FAR for residential properties, Coop. Group Housing, Mixed Use/ Commercial Streets and Commercial Properties (excluding Hotel and Parking Plots) arising out of MPD 2021.
 - (ix) S.O.2779(E) published in Gazette of India dated 12th July, 2021, regarding fixation of use conversion charges for Mixed Use/ Commercial Use of Premises and Shop-cum-residence plots/ complexes later designated as LSCs.
 - (x) S.O.3518(E) published in Gazette of India dated 31st August, 2021, regarding

extension of time for one year i.e. up to 15.08.2022 for applicability of existing rate of External Development Charges (EDC) leviable for Godowns/ Godown clusters in Narela.

- (xi) S.O.3933(E) published in Gazette of India dated 23rd September, 2021, regarding corrigendum to 'The Transit Oriented Development (TOD), Regulations in Delhi'.
- (3) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library, See No. LT 5686/17/21]

... (*Interruptions*)

... (*Interruptions*)

[Translation]

THE MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI BHAGWANTH KHUBA): Mr. Speaker, I lay the following papers on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
- (i) Memorandum of Understanding between the Indian Institute of Renewable Energy Development Limited and the Ministry of New and Renewable Energy for the year 2020-2021.
 - (ii) Memorandum of Understanding between the Solar Energy Corporation of India Limited and the Ministry of New and Renewable Energy for the year 2020-2021.

[Placed in Library, See No. LT 5687/17/21]

(2) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of section 394 of the Companies Act, 2013:-

- (i) Review by the Government of the working of the Indian Renewable Energy Development Agency Limited, New Delhi, for the year 2020-2021.
- (ii) Annual Report of the Indian Institute of Renewable Energy Development Agency Limited, New Delhi, for the year 2020-2021, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5688/17/21]

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL): Speaker Sir , on behalf of Shri Bishweswar Tudu Ji, , I lay the following papers on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Hydrology, Roorkee, for the year 2020-2021, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Hydrology, Roorkee, for the year 2020-2021.

[Placed in Library, See No. LT 5689/17/21]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Regional Institute of Water and Land Management, Tezpur, for the year 2020-2021, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Regional Institute of Water and Land Management, Tezpur, for the year 2020-2021.

[Placed in Library, See No. LT 5690/17/21]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Water Development Agency, New Delhi, for the year 2019-2020.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Water Development Agency, New Delhi, for the year 2019-2020.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 5691/17/21]

... (*Interruptions*)

14.02 ^{1/2} hrs

MESSAGES FROM RAJYA SABHA

[English]

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary General of Rajya Sabha:-

- (i) “In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 14th December, 2021 agreed without any amendment to the Delhi Special Police Establishment (Amendment) Bill, 2021 which was passed by the Lok Sabha at its sitting held on the 9th December, 2021.”

(ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 14th December, 2021 agreed without any amendment to the Central Vigilance Commission (Amendment) Bill, 2021 which was passed by the Lok Sabha at its sitting held on the 9th December, 2021."

... (*Interruptions*)

14.03 hrs

JOINT COMMITTEE ON PERSONAL DATA PROTECTION
BILL, 2019
Report

SHRI P. P. CHAUDHARY (PALI): Sir, I beg to present the Report of the Joint Committee on the Personal Data Protection Bill, 2019.

... (*Interruptions*)

14.03 ½ hrs

COMMITTEE ON EMPOWERMENT OF WOMEN

Statement

DR. HEENA VIJAYKUMAR GAVIT (NANDURBAR): Sir, I beg to lay on the Table the Final Action Taken Statement (Hindi and English versions) showing Final Action Taken by the Government on the recommendations contained in Chapter I and Chapter V of the Fourth Report (Seventeenth Lok Sabha) of the Committee on Empowerment of Women (2020-21) on the Action Taken on the Recommendations/Observations contained in the Eleventh Report (Sixteenth Lok Sabha) of the Committee (2017-18) on the subject "Women's Healthcare : Policy Options".

—————
... (*Interruptions*)

14.03 ¾ hrs

COMMITTEE ON WELFARE OF OTHER BACKWARD CLASSES

Statements

[Translation]

SHRI RAJESH VERMA (SITAPUR): Mr. Speaker, Sir, I beg to lay on the Table the following seven statements (Hindi and English versions) of the Committee on Welfare of Other Backward Classes:

- (1) Statement showing further action taken by the Government on the recommendations/observations contained in the 6th Report (Sixteenth Lok Sabha) on the action taken by the Government on the recommendations/observations contained in the 2nd Report (Sixteenth Lok Sabha) on "Reservation in employment and welfare measures for OBCs in the Employees Provident Fund Organisation" pertaining to the Ministry of Labour and Employment.
- (2) Statement showing further action taken by the Government on the recommendations/observations contained in the 14th Report (Sixteenth Lok Sabha) on the action taken by the Government on the recommendations/observations contained in the 9th Report (Sixteenth Lok Sabha) on "Measures undertaken to secure representation of OBCs and for their welfare in Oil and Natural Gas Corporation" pertaining to the Ministry of Petroleum and Natural Gas.

- (3) Statement showing further action taken by the Government on the recommendations/observations contained in the 17th Report (Sixteenth Lok Sabha) on the action taken by the Government on the recommendations/observations contained in the 10th Report (Sixteenth Lok Sabha) on "Need for greater budgetary allocations for various welfare measures/schemes for OBCs" pertaining to the Ministry of Social Justice and Empowerment.
- (4) Statement showing further action taken by the Government on the recommendations/observations contained in the 18th Report (Sixteenth Lok Sabha) on the action taken by the Government on the recommendations contained in the 12th Report (Sixteenth Lok Sabha) on "Measures undertaken to secure representation of OBCs in employment and for their welfare in National Highways Authority of India" pertaining to the Ministry of Road Transport and Highways.
- (5) Statement showing further action taken by the Government on the recommendations/observations contained in the 19th Report (Sixteenth Lok Sabha) on the action taken by the Government on the recommendations contained in the 16th Report (Sixteenth Lok Sabha) on "Measures undertaken to secure representation of OBCs and for their welfare in NTPC Ltd." pertaining to the Ministry of Power.
- (6) Statement showing further action taken by the Government on the recommendations/observations contained in the 7th Report (Seventeenth Lok Sabha) on the action taken by the Government on the

recommendations contained in the 20th Report (Sixteenth Lok Sabha) on “Measures undertaken to secure representation of OBCs in employment and for their welfare in Central Public Works Department (CPWD)” pertaining to the Ministry of Housing and Urban Affairs.

- (7) Statement showing further action taken by the Government on the recommendations/observations contained in the 8th Report (Seventeenth Lok Sabha) on the action taken by the Government on the recommendations contained in the 21st Report (Sixteenth Lok Sabha) on “Rationalisation of Creamy Layer in Employment for OBCs in Services and Posts under the control of Government of India including Union Territories, PSUs, etc.” pertaining to the Ministry of Social Justice and Empowerment.

... (*Interruptions*)

14.04 hrs

STATEMENTS BY MINISTERS

[English]

(i)(a) Status of implementation of the recommendations contained in the 285th Report of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture on Demands for Grants (2020-21) pertaining to the Ministry of Road Transport & Highways^{7*}

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS AND MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (GEN. (RETD.) DR. V.K. SINGH): Sir, I rise to lay the following statement regarding the status of implementation of the recommendations contained in the 285th Report of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture on Demands for Grants (2020-21) pertaining to the Ministry of Road Transport & Highways.

(b) Status of implementation of the recommendations contained in the 287th Report of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture on Demands for Grants (2021-22) pertaining to the Ministry of Road Transport & Highways*

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS AND MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (GEN. (RETD.) DR. V.K. SINGH): Sir, I rise to lay the following statement regarding the status of implementation of the recommendations

^{7*} Laid on the Table and also placed in Library, See Nos. LT 5658/17/21 and 5659/17/21 respectively.

contained in the 287th Report of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture on Demands for Grants (2021-22) pertaining to the Ministry of Road Transport & Highways.

... (*Interruptions*)

(ii)(a) Status of implementation of the recommendations contained in the 1st Report of the Standing Committee on Energy on Demands for Grants (2019-2020) pertaining to the Ministry of New and Renewable Energy^{8*}

[Translation]

THE MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI BHAGWANTH KHUBA): Chairperson sir, I beg to lay the following statements on the Table:-

The status of implementation of the recommendations contained in the 1st Report of the Department-related Standing Committee on Energy on Demands for Grants (2019-2020) relating to the Ministry of New and Renewable Energy.

(b) Status of implementation of the recommendations contained in the 3rd Report of the Standing Committee on Energy on Demands for Grants (2020-2021) pertaining to the Ministry of New and Renewable Energy*

^{8*} Laid on the Table and also placed in Library, See Nos. LT 5660/17/21 and 5661/17/21 respectively.

THE MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY AND THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI BHAGWANTH KHUBA):

Chairperson Sir, I beg to lay the following statements on Table:-

Status of implementation of recommendations contained in the 3rd Report of the Department-related Standing Committee on Energy on Demands for Grants (2020-2021) pertaining to the Ministry of New and Renewable Energy.

... (*Interruptions*)

14.05 hrs

PAPERS LAID ON THE TABLE – Contd.

HON. CHAIRPERSON: Item No. 2 : Gen. V.K. Singh.

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS AND MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (GEN. (RETD.) DR. V. K. SINGH): Sir, I beg to lay on the Table:-

(1) A copy of the Annual Report (Hindi and English versions) of the Commission of Railway Safety, Lucknow, for the year 2020-2021.

(2) Statement regarding Review (Hindi and English versions) by the Government of the working of the Commission of Railway Safety, Lucknow, for the year 2020- 2021.

[Placed in Library, See No. LT 5662/17/21]

... (*Interruptions*)

HON. CHAIRPERSON: Hon. Members, the hon. Speaker had received notices of Adjournment Motion from some Members on different issues. The Hon. Speaker has disallowed all the notices of Adjournment Motion.

14.07 hrs

BIOLOGICAL DIVERSITY (AMENDMENT) BILL, 2021^{9*}

HON. CHAIRPERSON: The House will now take up Item No. 14, Shri Bhupender Yadav.

THE MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE, AND MINISTER OF LABOUR AND EMPLOYMENT (SHRI BHUPENDER YADAV):

Sir, I beg to move for leave to introduce a Bill further to amend the Biological Diversity Act, 2002.

HON. CHAIRPERSON: Prof. Sougata Ray, you have given notices. Are you willing to speak something?

PROF. SOUGATA RAY (DUM DUM): No ... (*Interruptions*)

HON. CHAIRPERSON: So, you are not interested to speak.

... (*Interruptions*)

[*Translation*]

HON. CHAIRPERSON: The question is :

“That permission be granted to introduce a Bill further to amend the Biodiversity Act, 2002 :.”

^{9*} Published in the Gazette of India, Extraordinary, Part-II, Section -2, dated 16.12.2021.

The motion is adopted.

... (Interruptions)

SHRI BHUPENDER YADAV: Chairperson sir, I introduce the Bill.

...(Interruptions)

14.08 hrs

MATTERS UNDER RULE 377 ^{10*}

[English]

HON. CHAIRPERSON: The Matters under Rule 377 shall be laid on the Table of the House. Members, who have been permitted to raise Matters under Rule 377 today and are desirous of laying them, may personally hand over their texts of the matters at the Table of the House immediately. Only those matters shall be treated as laid for which the texts of the matters slips have been received at the Table within the stipulated time and the rest will be treated as lapsed.

... (*Interruptions*)

^{10*} Treated as laid on the Table.

(i) **Need of a subsidy scheme for nutritious diet of animals**

[Translation]

DR. DHAL SINGH BISEN (BALAGHAT): The government should plan to provide nutritious food at cheaper rates or at subsidised rates for keeping their livestock healthy. Huge quantity of food grains are being produced all over the country, but due to improper utilisation, thousands of tons of food grains being wasted. If it is used to feed the animals of farmers at a cheaper rates, then thousands of tones of food grains that gets rotten will be used and it will be an effective step towards keeping the animals healthy. If nutritious food is available at subsidised or cheaper rates, it will ease the financial burden of the cattle rearers/ gaushalas and their economic condition will also improve. When the animals are healthy, milk production will increase and organic fertilizer will be made from the dung, which will have a direct positive impact on the health of human beings.

The government is requested to ensure that just as foodgrains are provided to people at cheaper rates, they should also make efforts to provide nutritious food for animals at cheaper rates or at subsidized rates to cattle rearers/gaushalas. This step of the government will prove to be an effective step for the economic growth of the farmers and cattle rearers of the country.

(ii) **Regarding issuance of caste certificates to Kharwar tribal community in Rohtas and Kaimur districts of Bihar**

SHRI CHHEDI PASWAN (SASARAM): The people of Kharwar tribal castes settled in the plains in the entire state including Rohtas and Kaimur districts of Bihar are not being issued the certificates by the circle officers of Bihar government. It should be known that these Kharwar castes have Kharwar caste mentioned in their ancestral Khatian (records) of 1970, but it is being denied by the concerned officials by referring to the Khatian of 1910. Therefore, I request the government to conduct a survey by the concerned Ministry and issue caste certificates to the Kharwar tribal castes settled in the plains in the entire state including Rohtas and Kaimur districts of Bihar.

(iii) Need to start classes in Kendriya Vidyalaya, Narsinghgarh, Rajgarh district, Madhya Pradesh

SHRI RODMAL NAGAR (RAJGARH): I thank the Hon. Prime Minister and Education Minister that they have given a new Education Policy to the country and the country is now moving towards global educational competition. The new education policy in the country is committed to qualitative development in the educational level in India. A new Kendriya Vidyalaya has been approved in Narsinghgarh of Rajgarh district, but due to alleged departmental apathy, classes have not been conducted till date.

I request the hon. Education Minister that if Kendriya Vidyalaya in Narsinghgarh, District Rajgarh, Madhya Pradesh gets to operational stage in the coming new session, then the residents of Narsinghgarh area will get a new institution for improving the educational quality in this area by the Union Government.

**(iv) Regarding Condition of Sareswar Mandir situated in Bishnupur
Parliamentary Constituency, West Bengal**

[English]

SHRI SAUMITRA KHAN (BISHNUPUR): The Sareswar Mandir is an ancient and historical symbol of Hindu Faith and the Mandir is a relic of famous Malla Dynasty of 13th Century. It also bears historical importance. Mandir is also known for its Terracotta Architecture and it is the Heart of Bengal Zone. Further, Terracotta Mandir is very rare in Our Country.

The Mandir was badly affected by earthquake about 4 years ago. Earthquake damaged the Mandir and it resulted in cracks and erosion.

The Archaeological Survey of India also surveyed the mandir about 3 years ago and started to repair and renovate it, but with sorrow I want to inform you that the Archaeological Survey of India has done nothing in the last 3 years for recreation and beautification. They only supported it by iron pipe cage.

People of Bishnupur and the visitors from various places feel disheartened and sorrowful after but seeing after the poor condition of the Mandir. I am the representative of the Constituency and I urge the Government to take necessary steps so that the famous historical pilgrimage could be recreated and renovated along with beautification and illumination.

(v) **Regarding implementation issues pertaining to PMAY-G in Gadchiroli-Chimur Parliamentary Constituency**

[Translation]

SHRI ASHOK MAHADEORAO NETE (GADCHIROLI-CHIMUR): Hon. Prime Minister has taken a pledge to provide housing to all the homeless citizens of the country by the year 2022, which is commendable job and all the people of the country are grateful to the Union Government for it.

But, due to a technical glitch in the online process of Pradhan Mantri Gramin Awas Yojana, the names of the housing beneficiaries of village Wagholi Buti of my parliamentary constituency Gadchiroli-Chimur, which is a tribal dominated area affected by Naxalism, were not included in the names of village Vyahad Khurd and Savli Panchayat Samiti because these are being shown in village Tekadi and village Manakpur of village Chandagarh and village Metegaon of village Chak Mankapur, they have not been able to get the houses sanctioned for these beneficiaries till now. Such is the situation of the beneficiaries of other villages also, due to which they are being deprived of the facilities of Pradhan Mantri Gramin Awas Yojana.

Secondly, the eligible villagers of my constituency Gadchiroli-Chimur, whose names were erroneously declared ineligible in the 'B' category of the Pradhan Mantri Gramin Awas Yojana, have been revised and declared eligible in 'B' category, but as a result of non-acceptance of this amendment by online software, the eligible villagers are being deprived of the Pradhan Mantri Gramin Awas Yojana (PMGAY) for housing.

Therefore, I request the Government to take steps to monitor this issue at the level of the Central Ministry to ensure positive action in the above context, so that all the eligible poor villagers of the tribal dominated Gadchiroli-Chimur parliamentary constituency can get the benefit of the Pradhan Mantri Gramin Awas Yojana and join the mainstream of the nation.

(vi) Regarding All India Radio broadcasts in Santhali language and introduction of a Santhali Channel in Doordarshan

[English]

SHRI KUNAR HEMBRAM (HARGRAM): All India Radio broadcasts National News bulletins in all the languages included in the 8th schedule of the Constitution, except Bodo, Maithili and Santhali through the Central News Units of News Services Division.

Speakers fewer than Santhali enjoy 20-25 minutes broadcast in national and regional news bulletins. But the national broadcaster broadcasts only 5 minutes news bulletin from Kolkata and Ranchi, and there is no national news bulletin in Santhali at all.

Santhal people are also required to be acquainted with national and international affairs as well as regional news in their mother language. Therefore, it is requested to the Minister of Information and Broadcasting through you that All India Radio should start broadcasting National News bulletins from its News Services Division in New Delhi with increased duration in Santhali language, and also introduce a dedicated Santhali channel in Doordarshan.

(vii) Regarding financial allocation for the development of Kashai and Mau Cluster in Banda Parliamentary Constituency, Uttar Pradesh

[Translation]

SHRI R.K. SINGH PATEL (BANDA): Shyama Prasad Mukharji Rurban Mission Scheme was started by the Hon. Prime Minister for the development of backward areas of the country, in which an action plan was made to develop some villages in rural areas on the lines of cities. Under the above scheme, Kashai and Mau areas in Chitrakoot district of my parliamentary constituency were approved, in which an action plan was made for the development of about 30 villages. But due to lack of funds, all the plans remains incomplete. Therefore, I demand from the government to take necessary action to issue financial approval from the said scheme for the development of Kashai and Mau clusters of Chitrakoot district of my parliamentary constituency Banda (Uttar Pradesh).

**(viii) Regarding stoppage of trains in Bhilwara Parliamentary
Constituency, Rajasthan**

SHRI SUBHASH CHANDRA BAHEDIA (BHILWARA): Due to the Covid-19 pandemic, the nationwide lockdown caused traffic to stop and rail services to be disrupted on a large scale. Now passenger trains are being run again across the country, but their stoppages are not the same as per the old chart. It is not happening as per the schedule, especially the stoppage of Mewar Express 12963/12964 has been discontinued. This train used to stop at Mandalgarh, the only railway station of my Lok Sabha constituency Bhilwara (Rajasthan), continuously for the last 7 years. When the train services resumed after Corona, the Mewar Express's stoppage at Mandalgarh station was discontinued. The other issue is the stoppage of train no. 14801/14802 Indore Jodhpur at Rayla station in my Lok Sabha constituency, which is a big town. It is being demanded for many years, but there has been no stoppage. I request the Minister of Railways to ensure stoppage of the trains at both the stations.

(ix) Regarding amendment in the guidelines of National Council for Teacher Education (N.C.T.E.)

SHRI RAHUL KASWAN (CHURU): Students of B.S.T.C. Sangharsh Samiti Rajasthan have put forward demand about the judgement given by the division bench of Rajasthan High Court, Jodhpur on 25.11.2021 regarding the appointment of primary teachers. This decision given by the Rajasthan High Court is an important decision, which has been taken keeping in mind the future of lakhs of children. Amending the NCTE guideline, order should be issued to get appointment of BSTC, JBT and D. Led etc. under primary teacher recruitment.

I request the Government to kindly order amendment in the NCTE guideline, keeping in view the demand of BSTC Sangharsh Samiti Rajasthan and upholding the decision of the Division Bench of Rajasthan High Court, Jodhpur.

(x) Regarding Rail connectivity of Sirohi district, Rajasthan

SHRI DEVJI PATEL (JALORE): Even after 74 years of independence, Sirohi district centre in my parliamentary constituency has not been connected to the railway network. The people of Sirohi are still waiting to be connected with the railway network. The Sirohi district centre should be connected to the railway network via Marwar Bagra and Pindwara. This will connect all major Jain Pilgrimage 72 Jinalaya , Sundhamata Temple, Jiraval, Pavapuri, Jaswantpura Abhayaranya, Bhairavgarh etc. through this railway route. Jalore Sirohi's major Riico Industrial Area Mandar Revdar Swaroopganj as well as Sirohi district centre, which currently does not have rail connectivity, will cover these major areas. This will greatly facilitate the people here and at the same time, there is a possibility of substantial increase in the income of the railways. Having a railway station at Sirohi will provide new employment opportunities along with tourism and industrialisation in the district.

To connect Sirohi with the railway network, survey work has been completed for the Pindwara Marwar Bagra New Line Project covering the distance between Marwar Bagra Sirohi city and Pindwara in the year 2016-17. According to the survey report, this 96.4 k.m. new railway line will be constructed. The cost of the project is estimated to be approximately Rs 1526.71 crore.

Therefore, the government is requested to start work towards connecting Sirohi district centre with the railway network.

**(xi) Regarding social and economic
upliftment of slumdweller in the
country**

SHRI SATYADEV PACHAURI (KANPUR): The topic we are raising today is a serious topic about which every Indian is aware of. We had read in childhood that India lives in villages, but today the reality is that most of the population of India lives in slums and the similar places. According to a data, about 40 percent of the total population of metro cities and towns lives in slums. But the truth of these slums is so horrifying that it gives goosebumps. Wherever one looks, people are forced to live in hell. A slum is an area of poor people and houses where there is widespread infection and overall deterioration. This is an unorganized area, which is full of human waste. It is a convenient area for criminals, convicted and deserted people. People living in these slums are deprived of various basic facilities of life. The poor condition of slums is such that people living there are not being provided normal housing, drinking water, health, education etc. In modern times, education paves the way for economic development along with providing knowledge. It is absolutely correct to say that education liberates man from bondages. Many restrictions are imposed on humans due to reasons of birth etc. in the society. Education rises above these problems and leads man to a new life. Freedom from social evils and superstition is possible to a large extent through education.

Even after six decades of independence, education has not become accessible to the masses, especially in slums, whereas schemes worth crores

of rupees are made every year in the name of education, but the result is remains the same. Though, primary education has got the status of a fundamental right in our country. It should be noted that this step was taken by amending the Constitution. But the reality is that this amendment has also remained locked in the pages of our Constitution. Therefore, I demand from the Government that basic facilities mentioned in the Constitution should be provided for the social and economic upliftment of the people living in slums without any delay so that their contribution in the building of the nation can be ensured.

**(xii) Regarding Construction of buildings for various post offices in
Attingal Parliamentary Constituency**

[English]

ADV. ADOOR PRAKASH (ATTINGAL): I draw the attention of the Government towards the long pending demand of construction of departmental buildings for various Post Offices in my constituency Attingal, Kerala. Even though the Postal Department have own land, construction of building is pending for many Post Offices. The Postal department have 25 cents of land at Pangode and 22 cents of land at Vamanapuram. The Post Offices at Varkala, Vithura, Avanavanchery, Perumkuzhy, Vamanapuram, Pangode and Palayamkunnu are not having own building. The Postal Department have already purchased land at Varkala, Vamanapuram, Vithura, Perumkuzhy and Avanavanchery. Construction of building is still pending and all these Post Offices are functioning in rented buildings. The demand for construction of buildings for these Post Offices is long pending and it was proposed to be completed in the 10th Five Year Plan. I request to kindly consider it and take necessary steps for construction of building for these Post Offices.

(xiii) Regarding NH- 85 Green Field Business Corridor

ADV. DEAN KURIAKOSE (IDUKKI): The NH-85 is one of the major national highways in Kerala. It starts from Kochi and goes towards Tamil Nadu. The new alignment of “NH-85 Greenfield Business Corridor” under Bharatmala has changed the old route completely. This means that a lot of areas hitherto touched by the NH-85 will fall outside it now. I submit that the MoRTH should take note of this. As per the rules under MoRTH, once the new road is completed, the old road will be transferred to the state government. I request the Hon’ble Minister that the old road is maintained as a national highway, since it is a road of particular importance.

(xiv) Regarding reduced budgetary allocation for scholarships

SHRI RAVNEET SINGH (LUDHIANA): As per Government data, there has been reduced allocation for scholarships meant for to students from marginalized communities which is adversely impacting their ability to sustain their education for the last few years. This can be primarily attributed to the progressive reduction in the education budget this year which was the lowest in the last three years.

The board exam fees for SC and ST Students had been hiked from Rs.50 to Rs.1200 in August 2019. Institutions of higher education like AIIMS etc. have also increased their fees. The pre-matric and post-matric scholarship for SC and ST students show a consistent drop and stagnation respectively. Such fee hikes make education more inaccessible to these marginalized communities.

Thus, the entire educational sector needs a strong and expanding budgetary base which alone can ensure the improvement of standards of education and open doors of higher learning for students from marginalized communities.

**(xv) Regarding establishment of Kendriya Vidyalayas in Perambalur
Parliamentary Constituency**

DR. T. R. PAARIVENDHAR (PERAMBALUR): My Perambalur parliamentary constituency is one of the under developed constituencies in Tamil Nadu. It is also an agriculture based constituency and around 70% of the people are farmers. This Perambalur parliamentary constituency has 06 Assembly constituencies, in which Perambalur Assembly constituency is the district Headquarter. It has a Kendriya Vidyalaya. In other remaining five assembly constituencies, there are no big government schools. So, many parents of my Parliamentary Constituency are forced to put their children in private schools.

So, I urge upon the Hon'ble Minister of Education to take an early action to establish a new Kendriya Vidyalaya at Lalgudi (Tiruchirappalli District) and Kullthalai (Karur District) Assembly constituencies which are located in my Perambalur Parliamentary Constituency.

(xvi) Regarding compensation relating to Telugu Ganga Project

SHRI POCHA BRAHMANANDA REDDY (NANDYAL): In the Telugu Ganga Project, as per Interstate Agreements 1976, 1977 & 1983, the States of Maharashtra, Karnataka, and erstwhile Andhra Pradesh agreed to spare 5 TMC each from their respective allocations in Krishna river basin for drinking water supply to Chennai city.

Although, there is a lack of cooperation from other States, the State of Andhra Pradesh has been supplying water, as and when requested by Tamil Nadu Government to meet the drinking water needs of Chennai city.

Of the compensation required to be paid for infrastructure, cost associated with operation and maintenance, an amount of Rs. 338.48 crores has been pending for the past 10 years.

In this regard, I request that necessary directions and suitable steps be taken to instruct the State Government of Tamil Nadu to settle this amount at the earliest.

**(xvii) Regarding salaries and wages of employees and workers of
Asiatic Society of Mumbai**

SHRI ARVIND SAWANT (MUMBAI SOUTH): Asiatic Society of Mumbai is not only a Library but a treasure of Mumbai. The Society has a rich collection of books and many rare and valuable manuscripts such as Kalpasutra, Shahanama, Palm Leaf in Sanskrit, Pali, Arabic and Persian. Their "Numismatic" collection of about 12,000 coins includes gold coins dating back to Samudra Gupta and of the Mughal period. The Society is proud of having in their possession the unique Sopara Buddhist relics. Many scholars from all corners of the country and even from overseas visit the Society's library to access rare reference material. This institution has achieved such pride only because of its employees/ workers who have immensely contributed for the betterment of this institution. However, due to the financial crisis being faced by this institution, presently, it has become difficult for the Management to pay the full salaries and wages of their employees and workers. The employees are getting 45% of salaries. The Asiatic Society, Kolkata got the status of an Institution of National Importance in the year 1984. If the Asiatic Society in Mumbai which is 217 years old is granted the same status, all the issues will be resolved. I expect your generous and judicious remedial action at the earliest.

(xviii) Regarding problem of polluted water and water logging near Jehanabad railway station and Danapur Railway Division, Khagaul

[Translation]

SHRI CHANDESHWAR PRASAD (JAHANABAD): I would like to draw the attention of the Hon. Minister towards the polluted drain water being flown by the Railway establishments around Jahanabad Railway Station, Bihar which is creating serious health hazard due to lack of proper drainage management and treatment. Along with this, I want to draw attention towards water logging and pollution in the surrounding areas due to the dirty water of railway colonies located in Khagaul, Patna of Danapur Railway Division. The Railway administration has not made any proper arrangements for the treatment and drainage of dirty water coming out of these railway colonies, railway hospital and Danapur railway station and a large portion of dirty water is being flown into the lands of Revenue Station Nos. 40 and 41 under Danapur Zone Patna. As a result, it spreads and covers several square kilometres of the surrounding area. The state of severe water logging in this region has been prevailing for the last several years. The situation persists for eight to nine months of the year and the water level remains around 4-5 feet. Polluted water logging in this region is a major civil problem. Hundreds of acres of fertile land has become waste and unemployment has become a problem for hundreds of farmers. Due to the deposition of polluted water, the groundwater in the area is also getting polluted and the TDS level has increased significantly, and the health crisis situation is

brewing. A quick solution is needed for these problems. In this regard, I would like to draw the attention of the hon. Railway Minister to Section 24 of the Prevention and Control of Water Pollution Act, 1974, which prohibits any person from flowing polluted water into a river drain or on the ground. Therefore, the Danapur Railway Division does not respect and adhere to the Prevention and Control of Water Pollution Act 1974 and is increasing water and land pollution. Therefore, I request the hon. Railway Minister to take cognizance of the dirty water pollution from the colonies and other institutions of the Danapur Railway Division and get it checked and pass appropriate orders for the treatment and drainage management of polluted water to check water logging and ensure that land is not polluted in the above revenue stations No. 40 and 41 and other areas. I also request the hon. Railway Minister to make arrangement for treatment the polluted water released from railway establishments located in Jehanabad Bihar and manage the drainage system.

(xix) Regarding construction of a new greenfield airport in Ganjam District, Odisha

[English]

SHRI CHANDRA SEKHAR SAHU (BERHAMPUR): The State Government of Odisha has given in-principle approval for construction of a new Green Field Airport in close proximity to Berhampur City of Ganjam District. For this purpose, Ganjam District Administration has identified a land measuring 1532 Acres which is currently recorded in the name of Ganjam - Goka Salt Factory, Humma under Government of India. Most of the land has not been used for production of salt since long and is lying as barren land.

There has been a pressing demand of the people of Berhampur and Southern Odisha for development of new Green Field Airport. I, therefore, request the Union Minister of Commerce and Industries to consider for relinquishment of above mentioned land in favour of Government of Odisha so that the long pending demand for development of new Greedfield Airport is fulfilled.

(xx) Regarding promotion of garment and hosiery sector of Tiruppur

SHRI K. SUBBARAYAN (TIRUPPUR): Tiruppur is the major source of foreign exchange of the country through its export of garments. The major industrial destination attracts foreign buyers. But the roads and public infrastructure is very poor. Transportation of goods and movement of workers is severely disrupted due to this.

Tiruppur, the dollar city of India is also classified as a smart city. The garment industry is a potentially growing industry providing employment to millions and earning the major part of foreign exchange of the country. The roads and public infrastructure should be built in order to support and sustain the major industry.

I, therefore call upon the Minister of Textiles to announce earmarking 1% of the foreign exchange earned by Tiruppur garment industries exclusively for building and maintaining good roads and creating good public infrastructure. This may please be made a special consideration to encourage the garment and hosiery sector of Tiruppur.

(xxi) Regarding review in eligibility criteria of small and marginal farmers seeking relief under State Disaster Response Force (SDRF) in Rajasthan

[Translation]

SHRI HANUMAN BENIWAL (NAGAUR): I would like to draw the attention of the Home Minister regarding increasing the maximum limit of agricultural input subsidy in Rajasthan and say that a large part of Rajasthan has desert and dry climate. The productivity of the land here is low and generally only one crop is taken in a year. The land holding is large in the districts which were part of the desert development program before the rainfall decreased. For this reason, the eligibility criteria for small and marginal farmers is two hectares which is not suitable. Therefore, it would be appropriate for the farmers to increase the eligibility for assistance under SDRF for these districts from 2 hectares to 5 hectares. In these districts, affected farmers should be given input subsidy for 5 hectares. These districts are Ajmer, Barmer, Bikaner, Churu, Hanumangarh, Jaipur, Jaisalmer, Jalore, Jhunjhnu, Jodhpur, Nagaur, Pali, Rajsamand Sikar, Sirohi and Udaipur, so this limit should be made up to 5 hectares in the context of Rajasthan, The Department of Disaster Management and Relief of the Government of Rajasthan has also sent letters to the Government of India in this regard.

[English]

HON. CHAIRPERSON: Hon. Members, I am requesting you to please go back to your seats.

... (*Interruptions*)

HON. CHAIRPERSON: Please go back to your seats and allow the House to function.

... (*Interruptions*)

[Translation]

HON. SPEAKER: The House is adjourned till 11 A.M. on Friday, 17th December, 2021.

14.08 hrs

The Lok Sabha then adjourned till Eleven of the Clock on Friday, December 17, 2021/Agrahayana 26, 1943 (Saka)

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